ACT NO. VI OF 1919.

[Passed by the Indian Legislative Council.]

(Received the assent of the Governor General on the 19th March, 1919.)

An Act further to amend the Indian Oaths Act, 1873.

WHEREAS it is expedient further to amend the Indian Oaths Act, 1873; It is hereby enacted x of 1873, as follows:—

Short title.

1. This Act may be called the Indian Oaths (Amendment) Act, 1919.

Amendment of section 3, Act X of 1873.

2. In section 3 of the Indian Oaths Act, 1873, X of 1873. after the word "prescribed," the words "by or under any Instruction under the Royal Sign Manual of His Majesty or "shall be inserted.